

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA- No. 69 of 2011 in
D.F.R. No.420 of 2011

Dated :29th April, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Madhya Pradesh Proov Kshetra Vidyut Nigam Ltd. & Ors. ... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Anand K. Ganesan & Ms. Ranjitha
Counsel for the Respondent(s): Mr. Hemant Singh for R.1
Mr. Sampada Narang for R.2

ORDER

IA- No. 69 of 2011
(Condone delay Application)

We have heard the learned counsel for the parties.

This is an Application to condone the delay of 109 days in filing the Appeal as against the main Order dated 07.10.2010. It is submitted that after the main Order was passed, they filed two review petitions, one was on 02.12.2010 and another was on 04.12.2010, and the same were dismissed by Order dated 11.02.2011 and the Appeal has been filed on 14.03.2011, that is how the delay was caused.

We find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned. The application is disposed of.

The Registry is directed to number the Appeal. Post the matter for Admission on **10.05.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS